

SHRI P. G. MAVALANKAR: Where is the Mover?

SHRIMATI PARVATHI KRISHNAN: The Mover might have been convinced by Shri Gupta's speech and might like to withdraw the amendment.

SHRI K. RAGHU RAMAIAH: No, no.

SHRIMATI PARVATHI KRISHNAN: The Mover is not here. She might have been convinced by Shri Gupta's speech.

MR. CHAIRMAN: Once it is moved, it is the property of the House.

SHRIMATI PARVATHI KRISHNAN: Still we would like to know whether the Mover would withdraw it.

SHRI B. V. NAIK: I am not pressing my amendment. I seek the leave of the House to withdraw my amendment.

*Amendment No. 2 was, by leave, withdrawn.*

MR. CHAIRMAN: The question is:

"That in the Resolution,—

- (i) after "at removing" insert "as far as possible"
- (ii) omit "particularly in the field of marriage and divorce laws, dowry customs, maternity and child welfare in the rural areas, unequal pay for equal work, educational and employment opportunities, vocational training and facilities for working mothers". (4)

*The motion was adopted.*

MR. CHAIRMAN: I will put the main Resolution as amended to the vote of the House.

The question is:

"On the occasion of the declaration by the United Nations of 1975, as 'International Women's Year', this House urges upon the Prime Minister to initiate a comprehensive programme of specific legislative and administrative measures aimed at removing, as far as possible, the economic and social in-

justices, disabilities and discriminations to which Indian women continue to be subjected".

*The motion was adopted.*

MR. CHAIRMAN: The Resolution, as amended, is adopted unanimously.

18.53 Hrs.

RESOLUTION RE. REPORT OF COMMISSION OF INQUIRY INTO DISAPPEARANCE OF NETHAJI SUBHAS CHANDRA BOSE—Contd.

MR. CHAIRMAN: Further discussion on the following Resolution moved by Shri Samar Guha on the 11th April 1975:

"This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the Report of the 'One-man Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose', particularly on pages 7, 16, 30, 31, 37, 124 and 125, by Justice G. D. Khosla, as its Chairman, and urges upon the Government to expunge these disparaging, distorted, factually incorrect and unwarranted observations, before the Report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in resonance of our national feeling in this regard, this highest forum of the Will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India".

Shri Samar Guha may continue his speech.

SHRI SAMAR GUHA (Contd.): I have already moved the Resolution. I will resume my speech on the next occasion.

MR. CHAIRMAN: The House stands adjourned to meet at 11 A. M. on Monday, 28th April, 1975.

18.55 Hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 28, 1975/Vaisakha 8, 1897 (Saka).*